

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 5/MP/2022

- Subject** : Petition for approval of Central Electricity Regulatory Commission for inclusion of 33/220 kV GIS Sub Station Karian along with 220 kV D/C Transmission line from Karian to Rajera of H.P Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
- Date of Hearing** : 3.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : H.P. Power Transmission Corporation Limited (HPPTCL)
- Respondents** : Himachal Pradesh State Electricity Board Ltd.
- Parties present** : Shri Amal Nair, Advocate, HPPTCL
Ms. Shivani Verma, Advocate, HPPTCL

Record of Proceedings

The present petition has been filed for inclusion of 33/220 kV GIS Sub-Station Karian along with the 220 kV D/C Transmission Line from Karian to Rajera ('transmission line') of the Petitioner under the PoC mechanism for recovery of transmission charges under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

2. Learned counsel for the Petitioner submitted that the transmission line is incidental to the inter-State transmission network. The STU lines carrying inter-State power and lines incidental to ISTS can be considered for inclusion in the computation of the common pool provided they are certified by the RPC as carrying inter-State power in terms of the Commission's 2010 Sharing Regulations. The 2020 Sharing Regulations do not clearly provide the mechanism for certification or recovery of such intra-State lines incidental to the inter-state flow of power. He submitted that the transmission line was declared under commercial operation on 12.5.2018 and NRPC, vide the 45th TCC meeting held on 27th and 28th August, 2020 and the 48th NRPC meeting held on 2.9.2022 approved the inclusion of the transmission line in the common pool for the year 2019-20.



3. Himachal Pradesh State Electricity Regulatory Commission (HPSERC), vide order dated 1.11.2021 in Petition No. 98 of 2020, approved the capital expenditure and annual transmission charges for the transmission line from COD, i.e. 12.5.2018 to 2023-24. HPSERC, in its aforesaid order, further directed the Petitioner to file an appropriate application before this Commission for recovery of the ARR approved therein for the financial year 2018-19 to the financial year 2023-24 from the common pool. He submitted that no reply to the petition has been filed by HPSEBL. He further submitted that the information sought vide the Record of Proceedings of the hearing dated 15.7.2022 was submitted by the petitioner vide affidavit dated 22.8.2022.

4. The Commission directed the Petitioner to furnish/ clarify the following information on affidavit with a copy to the Respondents by 25.8.2023:

- a) Status of the Generating Stations for which the instant transmission line was planned and developed by the Petitioner.
- b) Has the Petitioner obtained NRPC certification for the year 2020-21 and onwards?
- c) Status of the second circuit of 220 kV D/C Transmission Line from Karian to Rajera.

5. The Commission directed the Petitioner to implead NRPC, CTUIL and NRLDC as Respondents to the present petition and serve upon it a copy of the petition along with complete documents and further to file an amended memo of parties.

6. The Commission further directed the parties to comply with the above directions within the specified timeline, and no extension of time shall be granted.

7. The Commission also directed to list the present petition alongwith similar petitions filed by TSTRANSCO and APTRANSCO. Accordingly, the matter will be listed along with the said matters tentatively on 29.9.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

